

2

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.2610/2004

New Delhi this the 24th day of February, 2005.

Hon'ble Mrs. Meera Chhibber, Member (J)

U.K.Jain,
Marketing Executive,
Publication Department (SW),
R/0 AT-III-4, NCERT Flats,
Naseerpur, Pappankala,
New Delhi-110045

..Applicant

(By Advocate Shri S.N.Anand)

VERSUS

National Council of Educational
Research and Training (NCERT),
Through the Secretary
Sri Aurobindo Marg, New Delhi-110016

..Respondent

(By Advocate Ms.Deppa Rai)

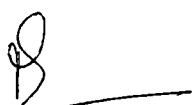
ORDER (ORAL)

By this OA, the applicant has sought the following reliefs:

"a) Quash and set aside impugned Single Change List dated 27.9.2004/11.10.2004 and direct the respondent to allot changed accommodation as per orders of this Hon'ble Court dated 17.5.2004 according to his seniority (A/2)".

Today when the case was called out, counsel for the applicant submitted that he has instruction to withdraw this case. He has also placed on record a letter dated 12.1.2005 written by Shri U.K.Jain, which is taken on record.

2. In view of the statement made by the counsel for the applicant, this OA is dismissed as withdrawn.


(Mrs. Meera Chhibber)
Member (J)

sk